

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 228
IB-3489/ND/2019**

IN THE MATTER OF:

M/s. Himalayan Ales Pvt. Ltd.

...PETITIONER

Vs.

M/s. Zedx Hospitality Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 11.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

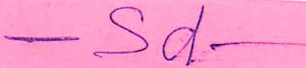
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :

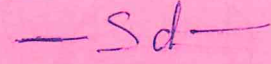
For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the operational creditor. Counsel for the operational creditor has submitted that the matter is settled. Therefore, counsel is directed to file necessary application for withdrawal of the matter. Post the matter to 03.02.2021.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Anjula)